

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 764 of 2019 in DFR(RP) No. 1127 of 2019 in
Appeal No. 209 of 2015**

Dated: 27th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Gujarat Urja Vikas Nigam Limited & Ors. Appellant(s)
Versus
Renew Wind Energy (Rajkot) Private Limited & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Vishal Gupta for R-4

Mr. Shri Venkatesh
Ms. Nishtha Kumar
Mr. Somesh Srivastava
Mr. Suneel Bulhan
Ms. Anikita Bansal

ORDER

IA NO. 764 OF 2019

(Appl. for condonation of delay)

For the reasons set out in the application, delay of 62 days' in filing the appeal is condoned. Application is disposed of.

DFR(RP) No. 1127 of 2019

Registry is directed to number the appeal.

Learned counsel for the respondents may file objections / reply, if any, on or before 09.07.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed on or before 21.07.2019 with advance copy to the other side.

List the matter on **24.07.2019.**

(S. D. Dubey)
Technical Member
pr/kt

(Justice Manjula Chellur)
Chairperson